

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 23**

**C.P. (IB)/1343(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 28.03.2024**

NAME OF THE PARTIES:      **INDIAN BANK (FILED THROUGH RP**  
**ANIL KASHI DROLIA) V/s MR. PRATEEK**  
**JATIA (PERSONAL GUARANTOR OF M/S**  
**SUPERWAYS ENTERPRISES PVT LTD)**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Adv. Raina Birla for Petitioner.
2. Adv. Rahul P. Darji For Resolution Professional.
3. Arguing Counsel for the Respondent is occupied before the Hon'ble High Court.
4. List this matter on **18.04.2024** for hearing.
5. Last liberty to the Respondent to argue the matter otherwise matter will be proceeded ex-parte on the next date of hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**